

(b) The following action is taken by the Employees' Provident Fund Organisation to recover PF dues as per the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:

1. Enquiry under section 7A of the Act initiated for determination of dues.
2. Bank accounts of employers attached.
3. Filing of complaints under section 406/409 of Indian Penal Code wherever default in workers' contribution involved.
4. Action under section 110 of Criminal Procedure Code.
5. Recovery by attachment and sale of movable and immovable properties under the power with the Commissioners under section 8 to 8G of the Act.
6. Arrest of the employer.

(c) to (e) The amount recovered from the defaulting companies is as under:-

Year	Amount (Rupees in lakh)
2008-09	8635.31
2009-10	8965.23
(As on 31.01.2010)	

As on 31.01.2010, an amount of Rs. 13667.99 lakh is still outstanding from the defaulting establishments. Out of this, Rs. 9618.77 lakh are not immediately realizable due to legal proceedings in various Courts of law.

#### **Shifting ESI Medical College and Hospital from Bhubaneswar**

1456. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there have been large scale objections to the location of ESI Medical College and Hospital at Bhubaneswar, since there are not enough beneficiaries at or near Bhubaneswar;

(b) whether Government is aware that the beneficiaries are concentrated in Rourkela, Sambalpur-Jharsuguda, Talcher-Angul and Jajpur-Barbil areas; and

(c) whether Government proposes to reconsider the entire issue and relocate the Medical College and Hospital in any of the above areas where there is no other proposal by Central or State Government or Central and State PSUs to establish Medical College and Hospital?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) The decision of setting up of ESI Medical College and Hospital at bhubaneswar has been taken in consultation with the State Government.

A few representations have been received regarding location of ESI Medical College and Hospital at Bhubaneswar.

(b) The comparative position of insured persons in the areas pointed out in this part of the question as well as the Bhubaneswar and its adjoining areas is given in Statement (See below). It may be observed from figures in Annexure that the concentration of Insured Persons in Bhubaneswar and adjoining areas is very substantial.

(c) At present there is no proposal from the State Government to reconsider the relocation of medical college and hospital from Bhubaneswar.

***Statement***

*Total Number of Insured Persons (IPs) as on 31-03-2009 in respect of Bhubaneswar,  
Sambalpur, Jharsuguda, Talcher, Angul, Jaypore and  
Barbil Areas of the Orissa State*

Sl. No.	Name of the Area	Name of the Implemented Centres	(No. of IPs)	No. of IPs as on 31.3.2009
1	2	3	4	5
(i)	Rourkela Area	Rourkela	9275	32931
		RSP Area	11390	
		IDL Area	812	
		Kalunga	5294	
		Kuarmunda	6160	
(ii)	Sambalpur-Jharsuguda Area	Sambalpur	1193	8285
		Hirakud	5540	
		Jharsuguda	1552	
(iii)	Talcher-Angul	Angul	11883	11883
		Talcher	Non-Implemented Area	
(iv)	Jaypore-Barbir	Jaypore	3325	4815
		Barbil	1490	
(v)	Bhubaneswar Area	Bhubaneswar	42605	59784
		Choudwar	1755	
		Jagatpur	2930	
		Khurda	1574	

1	2	3	4	5
		TPM Area	1695	
		Baranga	40	
		Cuttack	7025	
		Puri	2160	

#### **Enlisting of labourers working in organized and unorganized sector**

†1457. SHRI KAPTAN SINGH SOLANKI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has decided to enlist the labourers working in organized and unorganized sectors throughout the country;
- (b) if so, the details thereof;
- (c) whether Government is also trying to make their living standard and working style better by such listing; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) to (d) In the organized sector, the employees covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 are given separate Provident Fund Account Number and the employees (Insured Persons) covered under the Employees' State Insurance Act, 1948 are given Identification Cards for claiming social security benefits.

With a view to providing social security cover to the unorganized workers, the Unorganized Workers' Social Security Act, 2008 has been enacted. The Act provides for registration of unorganized workers which would help in formulating social security schemes for particular occupations. At present smart cards are being issued to such unorganized workers and their families as are below poverty line under the Rashtriya Swasthay Bima Yojana to provide health insurance cover.

#### **Social security plans for women plantation workers**

1458. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has announced any new social security plans for the women plantation workers in different hill areas;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

†Original notice of the question was received in Hindi.